

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-505
IB-298/ND/2022
IA/2382/2023

IN THE MATTER OF:

Shekhar Sarawagi Solo Proprietor of M/s. Ado Conmat India**Applicant**

Vs.

Ghanaram Infraengineers Pvt. Ltd.

.....**Respondent**

SECTION

U/s 9 IBC

Order delivered on 05.07.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Ms. Vishakha Gupta, Adv.
Mr. Rajiv Bhel, Sr. Adv. with Mr. Ashish Garg, Adv. in
IA/2382/2023

For the Respondent :

ORDER

Ld. Counsel on behalf of the Operational Creditor is present and submitted that she is in his legs before the Hon'ble High Court and therefore sought adjournment. Ld. Counsel on behalf of the Corporate Debtor is also present. List the matter on **27.08.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)